## GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

## RAJYA SABHA UNSTARRED QUESTION NO - 338

ANSWERED ON - 23/07/2025

Non-release of RTE reimbursements to Tamil Nadu

338 Shri Tiruchi Siva:

Will the Minister of *Education* be pleased to state:

- (a) whether the Ministry has taken any step to release Right to Education (RTE) reimbursement funds to Tamil Nadu for the Financial Years 2019 to 2021, which remain unpaid;
- (b) if not, the reasons for the continued delay;
- (c) whether the Ministry has considered the recent direction of the Madras High Court to delink RTE reimbursements from the Samagra Shiksha Abhiyan; and
- (d) whether the Ministry intends to issue a clear policy on how RTE reimbursements will be handled going forward for States that have expressed concerns over the National Education Policy?

## **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY)

(a) & (b): Financial support for reimbursement of expenditure towards admission of children for disadvantaged groups and weaker sections in unaided private schools under RTE Act, 2009 is provided under the Samagra Shiksha Scheme. In respect of Tamil Nadu, the details of approved reimbursement under Section 12(1)(c) for the financial years 2019–20 and 2020–21 are as follows:

(Rs. In lakh)

Financial Year	Approved Amount for reimbursement under Section 12(1)(c)
2019-20	7078.406
2020-21	11827.54

The release of Central assistance for various interventions under Samagra Shiksha, including reimbursement under RTE Act, is in lump sum, and is subject to compliance with certain mandatory requirements including timely submission of Utilization Certificates (UCs), provision of requisite data on child-wise expenditure, etc. In respect of Tamil Nadu, the overall

Central Share released under the recurring head, including RTE Entitlements, for the financial years 2019–20 and 2020–21 is Rs. 1602.69 Crore and Rs. 1434.95 Crore respectively.

(c) & (d): The Ministry of Education oversees the implementation of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, in a uniform and transparent manner across all States and Union Territories.

The directions of the Hon'ble High Court of Judicature at Madras dated 10.06.2025 regarding the reimbursement of RTE entitlements under the Samagra Shiksha are being processed as per extant procedures.

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